

STATEMENT-II

S.No.	State/Union Territory	Funds sanctioned during last three years (1993-94, 1994-95 & 1995-96) (Rs. in lakh)
1.	Andhra Pradesh	126.11
2.	Arunachal Pradesh	27.07
3.	Assam	36.51
4.	Bihar	12.31
5.	Gujarat	41.35
6.	Jammu & Kashmir	38.03
7.	Karnataka	234.43
8.	Kerala	343.57
9.	Madhya Pradesh	38.60
10.	Mahrashtra	424.29
11.	Manipur	16.88
12.	Meghalaya	4.50
13.	Mizoram	4.97
14.	Nagaland	25.41
15.	Orissa	57.20
16.	Punjab	53.76
17.	Rajasthan	31.98
18.	Tamil Nadu	349.72
19.	Tripura	7.84
20.	Uttar Pradesh	133.16
21.	West Bengal	122.01
22.	Chandigarh	35.63
23.	Delhi	169.29
24.	Pondicherry	1.20
		2335.83

[Translation]

Zafri Committee

2990. SHRI ILIYAS AZMI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the steps being taken for implementation of the recommendations of Zafri Committee?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : The Government has not taken any final decision on the Jafri Committee Report on Urdu. However, one of the recommendations has been implemented by converting the Bureau for Promotion of Urdu into an autonomous body, namely, the National Council for Promotion of Urdu Language (NCPUL).

[English]

Kandla Lands

2991. SHRI DILEEP SANGHANI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have received any proposal from Gujarat for handing over the lands of Kandla area back to the State Government;

(b) If so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Yes, Sir. The Government of Gujarat has requested for transfer of Gandhidham Township and adjacent lands.

(c) The proposal has not been accepted as the land is required for the future development of the Kandla Port.

Modification in Contracts

2992. SHRI CHANDRESH PATEL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether under the contract arrived in 1987 with M/s. Sumitomo Corporation of Japan who was to supply Turbogenerator sets for Sardar Sarovar Project has requested for modification of the assigned contract order to include storage and interest charges in the contract before adhering to the supply of Turbogenerator sets manufactured by the company for the project;

(b) whether the Government not have taken up the issue with the company;

(c) if so, the outcome thereof; and

(d) the steps taken or proposed to be taken to end the statement?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) to (d). In a special meeting of the Review Committee for Narmada Control Authority held on 15th July, 1996 attended by the chief Ministers of four participating States among others, it was agreed to negotiate with M/s. Sumitomo Corporation, Japan the suppliers of the Turbo-Generator sets for the River Bed Power House of Sardar Sarovar Project, regarding storage and interest charges for the Turbo-Generator sets already manufactured and stored in Japan. It will lead further course of action in this regard.

Utilisation of Funds Allotted To IWAI and IWTC

2993. SHRI CHINTAMAN WANAGA :
SHRI E. AHAMED :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that the funds allotted in

Eighth Five Year Plan to Inland Waterways Authority of India and Central Inland Water Transport Corporation has not been fully utilised;

(b) if so, the reasons therefor;

(c) the action taken or likely to be taken in this regard; and

(d) the details of funds allotted and utilised, so far State-wise?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) The reasons for low utilisation of funds are mainly attributable to (1) inadequate availability of manpower, (2) time taken in completion of techno-economic studies, (3) detailed preparation of schemes, (4) non-implementation of Rajabagan Dockyard Modernisation Project and non-acquisition of all vessels under the 7th Plan Vessel Acquisition Scheme.

(c) The Inland Waterways Authority of India has made a comprehensive review in 1995-96 and preparation of schemes has been expedited. As regards the Central Inland Water Transport Corporation the implementation of the scheme of modernisation of Rajabagan Dockyard is under process. Necessary steps are also being taken to obtain approval for the revised cost estimate for the 7th Plan Vessel Acquisition Scheme.

(d) Allocations of funds are not made State-wise; they are made for National Waterway Scheme and other activities. For Centrally Sponsored Schemes executed by various State Governments, there was an allotment of Rs.3.95 crores under the 8th Plan for the period from 1992-93 to 1995-96. The details of State-wise expenditure under Centrally Sponsored Schemes are furnished as under :-

Name of State	(Rs. in crores)
	Expenditure 1992-93 to 1995-96
Bihar	0.02
Goa	0.20
Kerala	0.54
UP	0.04
West Bengal	0.53
Total	1.33

National Drug Authority

2994. SHRI ANANTH KUMAR :

SHRI RAMESH CHENNITHALA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government propose to set up the

National Drug Authority to develop and define basic standards relating to all aspects of drugs:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Yes, Sir. Action has already been initiated to set up a National Drug Authority under the Ministry of Health & Family Welfare to develop and define basic standards relating to all aspects of drugs.

(c) Does not arise.

[Translation]

Irrigation Capacity

2995. PROF. PREM SINGH CHANDUMAJRA :

SHRI NAVAL KISHORE RAI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that the irrigation capacity of the country was 22.6 million hectares before the commencement of five years plan;

(b) if not, the facts in this regard;

(c) whether it is also a fact that schemes had been formulated by fixing target in each Five Year Plan for continuous increase in the irrigation capacity of the country;

(d) if so, the details of the target set for each first to Eighth Five Year Plan;

(e) the total amount spent in each five year plan for achieving the target;

(f) total irrigation capacity likely to be achieved in the Eighth Five Year Plan;

(g) whether Union Government had conducted any survey to find out the extent of difference in the capacities of various States of the country;

(h) if so, the State-wise gap noticed at the end of the year 1994-95; and

(i) whether Union Government have issued any directives to the State Government to make full utilisation of the installed irrigation capacity?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) Does not arise

(c) to (e). Yes, Sir. A Statement showing Plan-wise targets of irrigation Potential and total amount spent thereon from the First Five Year Plan to the Eighth Five Year Plan is at Statement-I.

(f) Out of the Eighth Five Year Plan target of 15.80 million hectares, in the first two years of the plan (1992-